

SCHEDULE I
FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF M.S. V. ALLOYS PRIVATE LIMITED

1.	NAME OF CORPORATE PERSON	M.S. V. ALLOYS PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	11/01/2007
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	Registrar of Companies, Ahmedabad
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITYIDENTITY NUMBER OF CORPORATE PERSON	U27101GJ2007PTC049752
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	8/1, JAVED PARK OPP. PRACHINA SOCIETY, GYASPUR, SARKHEJ ROAD , AHMEDABAD GUJARAT 382405 INDIA
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	07 th August, 2023
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	CS & IP Amrish Gandhi Address: 504, SHIVALIK ABAISE, NR. ANAND NAGAR BUS STAND OPP. SHELL PETROL PUMP, ANAND NAGAR ROAD, SATELLITE, AHMEDABAD-380015 E-mail: amrishgandhi72@gmail.com Phone: 079-40323014 Registration No.: IBBI/IPA-002/IP-N00670/2018-2019/12036
8.	LAST DATE FOR SUBMISSION OF CLAIMS	06/09/2023

Notice is hereby given that the **M.S. V. ALLOYS PRIVATE LIMITED** has commenced voluntary liquidation on **07th August, 2023**.

The stakeholders of **M.S. V. ALLOYS PRIVATE LIMITED** are hereby called upon to submit a proof of their claims, on or before **06th September, 2023** to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: **07th August, 2023**
Place: **Ahmedabad**


CS & IP Amrish N. Gandhi
Voluntary Liquidator
M.S. V. ALLOYS PRIVATE LIMITED
(Company under voluntary liquidation)



DEALING BENEFICIAL FINANCIAL SERVICES PVT. LTD.
CIN: U06002GJ1991PCL016203
HEAD OFFICE : 206 BUSINESS BAY, 6 ROYAL PARK CORNER, KALAWAD ROAD, RAJKOT - 360005.
Email : dthf263@yahoo.in | Authorised Officer M.No. : +91 9033679088

Property Auction Notice
IN TERMS OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST (SARFAESI) ACT - 2002 PURSUANT TO THE POSSESSION OF THE PROPERTY DESCRIBED HEREIN BELOW IS TAKEN BY THE AUTHORIZED OFFICER ON 15/07/2023 UNDER SARFAESI ACT 2002 FOR RECOVERY OF THE SECURED DUES OF DEALING BENEFICIAL FINANCIAL SERVICE PVT. LTD. FROM NALLUHA BHULBHAI DODIYARA OFFERS ARE INVITED BY THE UNDERSIGNED IN BEHALF COVER FOR PURCHASE OF THIS PROPERTY WITHIN 30 DAYS FROM THE DATE OF THIS NOTICE. BRIEF PARTICULARS OF WHICH IS GIVEN HEREUNDER ON 'AS IS WHERE IS BASIS' AND 'AS IS WHAT IS BASIS' FOR INSPECTION OF THE PROPERTY AND TENDAR FORM. ONE CAN CONTACT US AT DEALING BENEFICIAL FINANCIAL SERVICE PVT. LTD., RAJKOT RECOVERY DEPARTMENT, HEAD OFFICE 206 BUSINESS BAY, 6 ROYAL PARK CORNER, KALAWAD ROAD, RAJKOT - 360005.

	DESCRIPTION OF PROPERTY	TOTAL DUES	RESERVE PRICE	AMOUNT OF DEPOSIT
1	Immovable Property Of A Residential House At Jasan Revenue Surry No. 18 Paiki, Plot No. 29, Area Known As Hari krushana Nagar-1, Land Area 140.44 Sq. Yards, Situated At Sub-Dist- Jasan, Dist- Rajkot. Its bounded as per under ; North :- 7.50 Mtrs. Wide Road. South :- Plot No. 22. East :- Plot No. 28. West :- Plot No.30.	RS. 17,68,640.00	RS. 20,00,000.00	RS. 02,00,000.00

DATE FIXED FOR INSPECTION OF THE PROPERTY
LAST DATE FOR SUBMISSION OF TENDAR
DATE, TIME & PLACE OF OPENING THE TENDERS

DT. 08 - 09 - 2023 (TUESDAY 10.30 AM TO 2.30 PM)
11 - 09 - 2023
15-09-2023, TIME : 2.30 PM , AT HEAD OFFICE 206 BUSINESS BAY, 6 ROYAL PARK CORNER, KALAWAD ROAD, RAJKOT - 360005

TERMS & CONDITIONS : (1) The Immovable Property is To Be Sold On/ As Is Where It And/ As Is What It Basis. (2) The Purchaser Will Have To Pay Any Type Of Good Dues & Sane Local Dues (Except Taxes Electricity Bils Etc. If Any, & Any, Due On This Property, & Any Document Relating To This Property Is Pending For Payment Or Stamp Duty. The Purchaser Will Have To Pay The Same. (3) In The Court Cases, If Any, Relating To This Property, The Orders Of The Court, Would Be Binding To The Purchaser.(4) The Tender Can Bid For Any Amount, But He Is To Submit A Banker's Cheque/Demand Draft Of 10% Of Reserve Price As Deposit. As Mentioned Above Payable To DEALING BENEFICIAL FINANCIAL SERVICE PVT. LTD. Right With The Tender. (5) One Can Get Tender Form From The Undersigned. (6) The Bank Reserves It's Right To Accept Or Reject Any Tender. Property May Not Be Sold Below Reserve Price. (7) The Tender Will Be Required To Pay 25% Of The Bid Price On Acceptance Of His Tender (10% Of The Reserve Price Submitted With The Tender Will Be Taken Into Account) (8) If The Successful Tenderer Will Fail To Pay The Accepted Bid Price, The A. Out Of Deposit Will Be Forfeited By The Bank. (9) On LR Acceptance Of The Tender, The Amount Of Deposit Will Be Refunded Without Any Interest Thereon. (10) The Authorized Officer Does Not Assume Any Charge Or Tax On Liability For The Said Property. However, The Bidder Shall Ensure By His Own Sources To Find Out Any Charges, Lien, Encumbrance, Property Tax, Government Dues In Respect Of The Property And The Same Shall Be The Responsibility Of The Tenderers. *30 Days Statutory Sale Notice to Borrowers, Guarantors & Mortgagees.

DT.08 - 09 - 2023
Rajkot

Authorized officer,
DEALING BENEFICIAL FINANCIAL SERVICE PVT., H.O., Recovery Dept., Rajkot



MAHINDRA RURAL HOUSING FINANCE LTD.
Corporate Office: Mahindra Rural Housing Finance Ltd. Sadhana House, 2nd Floor, 570, P.B. Marg Worli, Mumbai 400 018 India, Tel: +91 22 66523500 Fax: +91 22 24972741
Regional Office: 82A, 8th Floor, New York Tower-A, Thaltej cross road, Thaltej, Ahmedabad-380054. Tel 079-41068900

NOTICE FOR REMOVAL OF PERSONAL BELONGINGS

To, HANSABEN PRABHUDAS ACHARYA (Principal Borrower) 93, PINDHARADA, TA & DIST-GANDHINAGAR, GUJARAT-382610	RAKESHKUMAR PRABHUDAS ACHARYA (Co-Borrower) 93, PINDHARADA, TA & DIST-GANDHINAGAR, GUJARAT-382610
RAMILABEN ACHARYA (Co-Borrower) 93, PINDHARADA, TA & DIST-GANDHINAGAR, GUJARAT-382610	

As per the Demand Notice dated 10-10-2019, the Borrowers Hansaben Prabhudas Acharya, Rakeshkumar Prabhudas Acharya, Ramilaben Acharya failed to repay the amount of Rs. 7,21,113 /- (Rupees Seven Lakh Twenty One Thousand One Hundred Thirteen Only). Thus, the Authorized Officer has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 and 9 of the said rule on 10-02-2023.

It is hereby notified that there are goods/movables/personal property lying in the said property and the same shall be removed within 7 days from the date of this notice. If the said goods are not removed from the property, they shall be sold/dispensed following the due procedure of law. MAHINDRA RURAL HOUSING FINANCE LTD shall not be responsible for any loss resulting from storage of property in compliance with the statute, for the cost and consequence of which you alone will be responsible. You are hereby notified that you must contact the **Authorized Officer Mr. Harshil Vyas 9664708017** and arrange for the removal of the personal property from the property mentioned below within seven days from the date of this Notice.

This Public Notice is issued without prejudice to the rights of MAHINDRA RURAL HOUSING FINANCE LTD to recover the up-to-date outstanding dues from you.

Description of the Immovable Property
(GRAM PANCHAYAT MILKAT NO.689, MOUJE-PINDARDA, TAL & DIST-GANDHINAGAR, GUJARAT-382610)

Date: 09.08.2023
Place: Gujarat

Authorised Officer
MAHINDRA RURAL HOUSING FINANCE LTD



HDB FINANCIAL SERVICES
Registered Office:- Radhika, 2nd Floor, Law Garden Road, Navrangpura, Ahmedabad-380009
Regional /Branch Office:- HDB FINANCIAL SERVICES LTD. 3rd Floor, 319 of Heera Panna complex, Dr Yagnik Road, Rajkot 360007

PUBLIC NOTICE FOR E-AUCTION FOR SALE OF IMMOVABLE PROPERTIES
[See proviso to rule 8(6)]
LAST DATE & TIME OF SUBMISSION OF EMD AND DOCUMENTS 23/08/2023 UPTO 04:00 PM

Sale of immovable property mortgaged to HDB FINANCIAL SERVICES LIMITED under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI) Act, 2002 (No.54 of 2002)

Whereas, the Authorized Officer of HDB FINANCIAL SERVICES LIMITED had taken Physical possession of the following property/ies pursuant to the notice issued under Sec 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI) Act, 2002 in the following loan accounts with our Branch with a right to sell the same on "AS IS WHERE IS BASIS AND AS IS WHAT IS BASIS" for realization of HDB FINANCIAL SERVICES LIMITED dues. The sale will be done by the undersigned through e-auction platform provided at the website: <https://bankauctoins.in/>

DESCRIPTION OF IMMOVABLE / MOVABLE PROPERTIES-SECOND

Name of the Branch & Account	Mortgage Property Description, Which Is Under Auction Sale & Possession Status	Demand Notice Date Outstanding Amount (Secured debt)	Authorized Officer's Details For Property Inspection And Other Queries	EMD Submission Account Details	Reserve Price EMD Bid Increase Amount	DATE/ TIME OF E-AUCTION EMD Submission Date
HDB Financial Services Ltd. 3rd Floor,319 of Heera Panna complex,Dr Yagnik Road, Rajkot-360007 Loan Account No. 3801338 1) Shree Shubhlaxmi Dresses 2) Suresh Bhajanlal Pyarani 3) Rekhaben Sureshbhai Pyarani 4) Vijaybhai Bhajanlal Pyarani 5) Sunilbhai Bhajanlal Pyarani 6) Kashishben Sunilbhai Pyarani 7) Pyarani Kashishben Sunilbhai 8) Pyarani Rekhaben Sureshbhai R/O At: Fulwadi Road, Bikhijaji Ni Street, Chandni Chowk, Seja Sheri, Jetpur - 360370 Sudhuvasani Society, B/H Geb Dhoraaji Road, Oppvirash Kti Temple, Jetpur- 360370. Seja Sheri, Chandni Chowk, Opp Motivala Building, Jetpur-360370.	All That Piece And Parcel of Immovable Property Bearing Property Situated At Land Admesuring 98.75 Sq. Mtrs of Plot No. 1 Paiki Survey No. 138/1 Nr. Shakti Temple B/H. Geb off. Dhoraaji Road Navagadh Ownred By Vijaybhai Bhajanlal Pyarani And Bounded As Follows:- North:- Plot No. 1 (Paiki) South:- Plot No. 2 (Paiki) East:- R.S. No. 138/1 (Paiki) West:- 7.62m Wide Road Possession Status- Physical Possession	06/12/2021 Rs.33,29,642.06/- (Rupees Thirty Three Lacs Twenty Nine Thousand Six Hundred Forty Two Rupees and Six Paise) Pertaining To Loan Account No. 3801338 As On 03/12/2021 With Future Contractual Interest Per Annum From 03/12/2021 Until Payment In Full Amount Along With Other Charges As Demanded In Our Notice, Within The Statutory Period Of 15 Days From The Date Of This Notice.	Mr. Durlabhsinhji Rathod-9099919142 Email Id:- lm.rajkot@hdbfs.com (For Property Inspection And Other Queries) Mr. Prashant Sureshbhai Makhecha, Email Id:- Prashant.makhecha.@Hdbfs.com Cont No.7600800900 Mr. Chirag Chhagani-9909910901 Email Id:- Chirag.Chhagani@Hdbfs.com	A/C No. 00210310002748, A/C Name- Hdbfs General Receipts, Ifsc Code-Hdfc0000021 Bank- Hdfc Bank Ltd Branch- Hyderabad-Lakdikapul Micr Code- 500240002	Reserve Price :- Rs.14,75,977/- (Rupees Fourteen Lakh Seventy Five Thousand Nine Hundred Seventy Seven Only) Emd Price:- *Rs. 1,47,597/- (One Lakh Forty Seven thousand Five Hundred Ninety Seven and Only) *15,000.00	25/08/2023 At. 10:30 Am To 04:00 Pm. Emd Submission Date:- 23/08/2023

TERMS & CONDITIONS:

1. To the best of knowledge and information of the Authorised Officer, there is no encumbrance on any property. However, the intending bidders should make their own independent inquiries regarding the encumbrances, title of property/ ies put on auction and claims/ rights/ dues/ effecting the property, prior to submitting their bid. The e-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of the HDB FINANCIAL SERVICES LIMITED. The property is being sold with all the existing and future encumbrances whether known or unknown to the HDB FINANCIAL SERVICES LIMITED. The Authorised Officer/ Secured Creditor shall not be responsible in any way for any third party claims/ rights/ dues.

2. The e-Auction is being held on "AS IS WHERE IS" "AS IS WHAT IS" AND "WHATEVER THERE IS" after taking Physical Possession of the properties. Successful bidder/s shall have to get physical possession of the properties at his/ their cost, risk & responsibility.

3. It shall be the responsibility of the bidders to inspect and satisfy themselves about the asset and specification before submitting the bid. The inspection of property/ies put on auction will be permitted to interested bidders on 23/08/2023 (During Office Hours).

4. The interested bidders shall submit their EMD through Web Portal: <https://bankauctoins.in/> (the user ID & Password can be obtained free of cost by registering name with <https://bankauctoins.in/> through Login ID & Password. The EMD shall be payable through NEFT in the account mentioned above. After Registration (One Time) by the bidder in the Web Portal, the intending bidder/ purchaser is required to get the copies of the following documents uploaded in the Web Portal before the Last Date & Time of submission of the Bid Documents viz. i) Copy of the NEFT/RTGS Challan or Demand Draft; ii) Copy of PAN Card; iii) Proof of Identification/ Address Proof (KYC) viz. self-attested copy of Voter ID Card/ Driving License/ Passport etc.; without which the Bid is liable to be rejected. UPLOADING SCANNED COPY OF ANNEXURE-II & III (can be downloaded from the Web Portal: <https://www.bankauctoins.com>) AFTER DULY FILLED UP & SIGNING IS ALSO REQUIRED. The interested bidders who require assistance in creating Login ID & Password, uploading data, submitting Bid Documents, Training/ Demonstration on Online Inter-se Bidding etc., may contact M/s. 4 CLOSURE, Block No.605 A, 6th Floor, Maitrivanam Commercial Complex, Ameerpet, Hyderabad- 500038, E-mail ID: info@bankauctoins.in, Support Helpline Numbers: 8142000061 and Mr. Manoj, No. 9515160064, Land line: 040-23736405, Mobile: 8142000062/66, Sales Enquiries: subbarao@bankauctoins.in, info@bankauctoins.in, 8142000061 and Mr. Manoj, No. 9515160064, Land line: 040-23736405, Mobile: 8142000062/66 and for any property related query may contact Authorised Officer: MR. DURLABHSINHIJI RATHOD; e-mail ID: lm.rajkot@hdbfs.com, 9099919142-during the working hours from Monday to Saturday.

5. The interested bidder has to submit their Bid Documents [EMD (not below the Reserve Price) and required documents (mentioned in Point No.4)] on/ before 23/08/2023 upto 4:00 PM and after going through the Registering Process (One time) and generating User ID & Password of their own, shall be eligible for participating the e-Auction Process, subject to due verification (of the documents) and/ or approval of the Authorised Officer.

6. During the Online Inter-se Bidding, Bidder can improve their Bid Amount as per the 'Bid Increase Amount' (mentioned above) or its multiple and in case bid is placed during the last 5 minutes of the closing time of the e-Auction, the closing time will automatically get extended for 5 minutes (each time till the closure of e-Auction process), otherwise, it'll automatically get closed. The bidder who submits the highest bid amount (not below the Reserve Price) on the closure of the e-Auction Process shall be declared as a Successful Bidder by the Authorised Officer/ Secured Creditor, after required verification

7. The Earnest Money Deposit [EMD] of the successful bidder shall be retained towards part sale consideration and the EMD of unsuccessful bidders shall be refunded. The Earnest Money Deposit shall not bear any interest. The successful bidder shall have to deposit 25% of the sale price, adjusting the EMD already paid, within 24 hours of the acceptance of bid price by the Authorised Officer and the balance 75% of the sale price on or before 15th day of sale or within such extended period as agreed upon in writing by and solely at the discretion of the Authorised Officer. In case of default in payment by the successful bidder, the amount already deposited by the offer shall be liable to be forfeited and property shall be put to re-auction and the defaulting borrower shall have no claim/ right in respect of property/ amount.

8. The prospective qualified bidders may avail online training on e-Auction from M/s. C1 India Pvt. Ltd. prior to the date of e-Auction. Neither the Authorised Officer/ HDB FINANCIAL SERVICES LIMITED nor M/s. C1 India Pvt. Ltd. shall be liable for any Internet Network problem and the interested bidders to ensure that they are technically well equipped for participating in the e-Auction event.

9. The purchaser shall bear the applicable stamp duties/ additional stamp duty/ transfer charges, fee etc. and also all the statutory/ non-statutory duties, taxes, rates, assessment charges, fees etc. owing to anybody.

10. The Authorised Officer is not bound to accept the highest offer and the Authorised Officer has the absolute right to accept or reject any or all offer(s) or adjourn/ postpone/ cancel the e-Auction without assigning any reason thereof.

11. The bidders are advised to go through the detailed Terms & Conditions of e-Auction available on the Web Portal of M/s.4 CLOSURE, <https://bankauctoins.in/> before submitting their bids and taking part in the e-Auction

12. The publication is subject to the force major clause.

Special Instructions
Bidding in the last moment should be avoided in the bidders own interest as neither the HDB FINANCIAL SERVICES LIMITED nor Service provider will be responsible for any lapse/failure[Internet failure/power failure etc.]. in order to ward-off such contingent situations bidders are requested to make all necessary arrangements / alternatives such as power supply back-up etc., so that they are able to circumvent such situation and are able to participate in the auction successfully.

STATUTORY 15 DAYS SALE NOTICE UNDER THE SARFAESI ACT, 2002
The borrower/ guarantors are hereby notified to pay the sum as mentioned above along with upto date interest and ancillary expenses before the date of e-Auction, failing which the property will be auctioned/ sold and balance dues, if any, will be recovered with interest and cost.

Date : 09/08/2023
Place: Rajkot/Jetpur

Authorized Officer
HDB FINANCIAL SERVICES LIMITED



HDB FINANCIAL SERVICES
Registered Office:- Radhika, 2nd Floor, Law Garden Road, Navrangpura, Ahmedabad- 380009
Regional /Branch Office:- HDB FINANCIAL SERVICES LTD. 3rd Floor, 319 of Heera Panna complex, Dr Yagnik Road, Rajkot- 360007

PUBLIC NOTICE FOR E-AUCTION FOR SALE OF IMMOVABLE PROPERTIES
[See proviso to rule 8(6)]
LAST DATE & TIME OF SUBMISSION OF EMD AND DOCUMENTS 23/08/2023 UP TO 04:00 PM

Sale of immovable property mortgaged to HDB FINANCIAL SERVICES LIMITED under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI) Act, 2002 (No.54 of 2002)

Whereas, the Authorized Officer of HDB FINANCIAL SERVICES LIMITED had taken Physical possession of the following property/ies pursuant to the notice issued under Sec 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI) Act, 2002 in the following loan accounts with our Branch with a right to sell the same on "AS IS WHERE IS BASIS AND AS IS WHAT IS BASIS" for realization of HDB FINANCIAL SERVICES LIMITED dues. The sale will be done by the undersigned through e-auction platform provided at the website: <https://bankauctoins.in/>

DESCRIPTION OF IMMOVABLE / MOVABLE PROPERTIES-SECOND

Name Of The Branch, Loan Account Number & Namer Of The Customer	Mortgage Property Description, Which Is Under Auction Sale & Possession Status	Demand Notice Date Outstanding Amount (Secured debt)	Authorized Officer's Details For Property Inspection And Other Queries	EMD Submission Account Details	Reserve Price EMD Amt And Date Bid Increase Amount	DATE/ TIME OF E-AUCTION & LAST DATE OF EMD SUBMISSION
HDB Financial Services Ltd. 3rd Floor, 319 of Heera Panna Complex, Dr Yagnik Road, Rajkot- 360007 Loan Account No. 13160517 1) Shree Shubhlaxmi Dresses, 2) Suresh Bhajanlal Pyarani, 3) Rekhaben Sureshbhai Pyarani, 4) Vijaybhai Bhajanlal Pyarani, 5) Sunilbhai Bhajanlal Pyarani, 6) Kashishben Sunilbhai Pyarani, 7) Pyarani Kashishben Sunilbhai, 8) Pyarani Rekhaben Sureshbhai R/O At: Fulwadi Road, Bikhijaji Ni Street, Chandni Chowk, Seja Sheri, Jetpur- 360370. Sudhuvasani Society, B/H Geb Dhoraaji Road, Oppvirash Kti Temple, Jetpur- 360370. Seja Sheri, Chandni Chowk, Opp Motivala Building, Jetpur-360370.	All That Piece and Parcel of Immovable Property Bearing Property Situated at Land Admesuring 106.17 Sq. Mtrs C S No. 1960/3 C S Sheet No.26 Dr. Bikhaji Street Fulwadi Road Jetpur and Bounded as Follows:- North:- Cs No.1960/2 (Paiki) South:- Cs No. 1967, East:- Closed Street, West:- Cs No.1960 (Paiki) Possession Status:- Physical Possession	06/12/2021 Rs.6,95,027.3/- (Rupees Six Lacs Ninety-Five Thousand and Twenty-Seven Rupees and Thirty Paise) Pertaining To Loan Account No. 13160517 as on 03/12/2021 With Future Contractual Interest Per Annum From 03/12/2021. Until Payment In Full Amount Along With Other Charges as Demanded In Our Notice, Within The Statutory Period of 15 Days From The Date of This Notice.	Mr. Durlabhsinhji Rathod-90990 91942 Email Id:- lm.rajkot@hdbfs.com (For Property Inspection And Other Queries) Mr. Prashant Sureshbhai Makhecha, Email Id:- Prashant.makhecha.@Hdbfs.com Cont No.7600800900 Mr. Chirag Chhagani-9909910901 Email Id:- Chirag.Chhagani@Hdbfs.com	A/C No. 00210310002748, A/C Name- Hdbfs General Receipts, Ifsc Code-Hdfc0000021 Bank- Hdfc Bank Ltd Branch- Hyderabad-Lakdikapul Micr Code- 500240002	Reserve Price:- Rs.20,09,858/- (Rupees Twenty Lakh Nine Thousand Eight Hundred Fifty Eight Only) Emd Price:- *Rs. 2,00,985/- (Two Lakh Nine Hundred Eighty Five and Only) *15,000.00	25/08/2023 At. 10:30 Am To 04:00 Pm. Emd Submission Date:- 23/08/2023

TERMS & CONDITIONS:

1. To the best of knowledge and information of the Authorised Officer, there is no encumbrance on any property. However, the intending bidders should make their own independent inquiries regarding the encumbrances, title of property/ ies put on auction and claims/ rights/ dues/ effecting the property, prior to submitting their bid. The e-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of the HDB FINANCIAL SERVICES LIMITED. The property is being sold with all the existing and future encumbrances whether known or unknown to the HDB FINANCIAL SERVICES LIMITED. The Authorised Officer/ Secured Creditor shall not be responsible in any way for any third party claims/ rights/ dues.

2. The e-Auction is being held on "AS IS WHERE IS" "AS IS WHAT IS" AND "WHATEVER THERE IS" after taking Physical Possession of the properties. Successful bidder/s shall have to get physical possession of the properties at his/ their cost, risk & responsibility.

3. It shall be the responsibility of the bidders to inspect and satisfy themselves about the asset and specification before submitting the bid. The inspection of property/ies put on auction will be permitted to interested bidders on 21/08/2023 (During Office Hours).

4. The interested bidders shall submit their EMD through Web Portal: <https://bankauctoins.in/> (the user ID & Password can be obtained free of cost by registering name with <https://bankauctoins.in/> through Login ID & Password. The EMD shall be payable through NEFT in the account mentioned above. After Registration (One Time) by the bidder in the Web Portal, the intending bidder/ purchaser is required to get the copies of the following documents uploaded in the Web Portal before the Last Date & Time of submission of the Bid Documents viz. i) Copy of the NEFT/RTGS Challan or Demand Draft; ii) Copy of PAN Card; iii) Proof of Identification/ Address Proof (KYC) viz. self-attested copy of Voter ID Card/ Driving License/ Passport etc.; without which the Bid is liable to be rejected. UPLOADING SCANNED COPY OF ANNEXURE-II & III (can be downloaded from the Web Portal: <https://www.bankauctoins.com>) AFTER DULY FILLED UP & SIGNING IS ALSO REQUIRED. The interested bidders who require assistance in creating Login ID & Password, uploading data, submitting Bid Documents, Training/ Demonstration on Online Inter-se Bidding etc., may contact M/s. 4 CLOSURE, Block No.605 A, 6th Floor, Maitrivanam Commercial Complex, Ameerpet, Hyderabad- 500038, E-mail ID: subbarao@bankauctoins.in, info@bankauctoins.in, Support Helpline Numbers: 8142000061 and Mr. Manoj, No. 9515160064, Land line: 040-23736405, Mobile: 8142000062/66, Sales Enquiries: Mr. U Subbarao, Regional Manager, subbarao@bankauctoins.in, No.8142000061 and Mr. Manoj, No. 9515160064, Land line: 040-23736405, Mobile: 8142000062/66 and for any property related query may contact Authorised Officer: MR. DURLABHSINHIJI RATHOD;90990 91942-e-mail ID: lm.rajkot@hdbfs.com, during the working hours from Monday to Saturday.

5. The interested bidder has to submit their Bid Documents [EMD (not below the Reserve Price) and required documents (mentioned in Point No.4)] on/ before 23/08/2023 upto 4:00 PM and after going through the Registering Process (One time) and generating User ID & Password of their own, shall be eligible for participating the e-Auction Process, subject to due verification (of the documents) and/ or approval of the Authorised Officer.

6. During the Online Inter-se Bidding, Bidder can improve their Bid Amount as per the 'Bid Increase Amount' (mentioned above) or its multiple and in case bid is placed during the last 5 minutes of the closing time of the e-Auction, the closing time will automatically get extended for 5 minutes (each time till the closure of e-Auction process), otherwise, it'll automatically get closed. The bidder who submits the highest bid amount (not below the Reserve Price) on the closure of the e-Auction Process shall be declared as a Successful Bidder by the Authorised Officer/ Secured Creditor, after required verification

7. The Earnest Money Deposit [EMD] of the successful bidder shall be retained towards part sale consideration and the EMD of unsuccessful bidders shall be refunded. The Earnest Money Deposit shall not bear any interest. The successful bidder shall have to deposit 25% of the sale price, adjusting the EMD already paid, within 24 hours of the acceptance of bid price by the Authorised Officer and the balance 75% of the sale price on or before 15th day of sale or within such extended period as agreed upon in writing by and solely at the discretion of the Authorised Officer. In case of default in payment by the successful bidder, the amount already deposited by the offer shall be liable to be forfeited and property shall be put to re-auction and the defaulting borrower shall have no claim/ right in respect of property/ amount.

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9. The purchaser shall bear the applicable stamp duties/ additional stamp duty/ transfer charges, fee etc. and also all the statutory/ non-statutory duties, taxes, rates, assessment charges, fees etc. owing to anybody.

10. The Authorised Officer is not bound to accept the highest offer and the Authorised Officer has the absolute right to accept or reject any or all offer(s) or adjourn/ postpone/ cancel the e-Auction without assigning any reason thereof.

11. The bidders are advised to go through the detailed Terms & Conditions of e-Auction available on the Web Portal of M/s. 4 CLOSURE, <https://bankauctoins.in/> before submitting their bids and taking part in the e-Auction

12. The publication is subject to the force major clause.

Special Instructions
Bidding in the last moment should be avoided in the bidders own interest as neither the HDB FINANCIAL SERVICES LIMITED nor Service provider will be responsible for any lapse/failure[Internet failure/power failure etc.]. in order to ward-off such contingent situations bidders are requested to make all necessary arrangements / alternatives such as power supply back-up etc., so that they are able to circumvent such situation and are able to participate in the auction successfully.

STATUTORY 15 DAYS SALE NOTICE UNDER THE SARFAESI ACT, 2002
The borrower/ guarantors are hereby notified to pay the sum as mentioned above along with upto date interest and ancillary expenses before the date of e-Auction, failing which the property will be auctioned/ sold and balance dues, if any, will be recovered with interest and cost.

Date : 09/08/2023
Place: Rajkot/Jetpur

Authorized Officer
HDB FINANCIAL SERVICES LIMITED

POSSESSION NOTICE
(for immovable property)

Whereas,
The undersigned being the Authorized Officer of **INDIABULLS HOUSING FINANCE LIMITED (CIN:L65922DL2005PLC136029)** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated **27.03.2023** calling upon the Borrower(s) **KAMLESH RAMUJI HAWALE, ANITABEN KAMLESH HAWALE, MUKESH RANUJI HAWALE and VANDANABEN MUKESHBHAI HAWALE** to repay the amount mentioned in the Notice being **Rs.13,17,674.99 (Rupees Thirteen Lakhs Seventeen Thousand Six Hundred Seventy Four and Paise Ninety Nine Only)** against Loan Account No. **HHLSUR00312840** as on **10.03.2023** and interest thereon within 60 days from the date of receipt of the said Notice.

The Borrower(s) having failed to repay the amount, Notice is hereby given to the Borrower(s) and the public in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on **04.08.2023**.

The Borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **INDIABULLS HOUSING FINANCE LIMITED** for an amount of **Rs.13,17,674.99 (Rupees Thirteen Lakhs Seventeen Thousand Six Hundred Seventy Four and Paise Ninety Nine Only)** as on **10.03.2023** and interest thereon.

The Borrowers' attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the Secured Assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

ALL THE RIGHT, TITLE AND INTEREST OF PROPERTY BEING PLOT NO. 128 (AS PER APPROVAL PLAN PLOT NO. 240) TYPE D ON GROUND FLOOR, IN SCHEME KNOWN AS "HARIDARSHAN RESIDENCY" CONSTRUCTED THEREON ADMEASURING 60.28 SQ. MTRS. PLOT AREA ALONGWITH UNDIVIDED LAND SHARE, SITUATED AT LAND BEARING ORIGINALLY AN AGRICULTURAL LAND BEARING (BLOCK NO. 18,19,20 PAIKI 1,21 AND 27) AMALGAMATED BLOCK NO. 18, MOUJE: SHEKHUPUR, TALUKA: KAMRE, IN THE DISTRICT OF SURAT, SURAT-394101, GUJARAT. BOUNDARIES OF THE PROPERTY.

EAST : SOCIETY ROAD WEST : PLOTNO.D/113
NORTH : PLOTNO.D/129 SOUTH : PLOTNO.D/127

Date : 04.08.2023
Place: SURAT

Authorised Officer
INDIABULLS HOUSING FINANCE LIMITED

SHREE SPONGE STEEL AND CASTING LIMITED
(Formerly - Shree Sponge Steel And Forging Limited)
CIN: U27100GJ1991PCL016203

6/1/1, GIDC,POR-Ramangamdi, National Highway No 8, Baroda - 391243 Gujarat
E-Mail: hrishiparkh@shreesponge.com

NOTICE OF 32ND ANNUAL GENERAL MEETING
Notice is hereby given that the 32nd Annual General Meeting of the Members of Shree Sponge Steel And Casting Limited will be held on Saturday the **9th Day of September, 2023 at 11.00 A.M.** at the Registered Office of the Company situated at 6/1/1, GIDC,POR-Ramangamdi, National Highway No 8, Baroda - 391243 Gujarat, India as set out in the Notice of AGM.

The Company has completed dispatch of the Annual Report for Financial year 2022-23 to Members through permitted mode by 31st day, July 2023.

In compliance with the provisions of Section 108 of the Companies Act, 2013, read with rule 20 of the Companies (Management and Administration) Rules, 2014 as amended by the Companies (Management and Administration) Amendment Rules, 2015, Secretarial Standards-2 issued by the Institute of Company Secretaries of India on General Meetings, Members holding shares in physical and dematerialized Form, as on **cut-off date 1st September, 2023 (Friday)** may cast their vote electronically on the Business set out in the Notice through e-voting platform of CDSL through their portal www.cdslindia.com. The detailed procedures and Instructions for E-voting are contained in Notice of AGM.

In this regard the Members to Note that

(a) The e-voting period commences on Wednesday the 6th September 2023 at 9.00 A.M. and ends on Friday the 8th September 2023 at 5.00 P.M.

(b) Cutoff Date for the Purpose of Evoting shall be Friday, the 1st September, 2023.

(c) A person who has acquired shares and become a Member of the Company after the dispatch of notice of AGM and **holding shares as of cut-off date**, may obtain the login ID and password by sending a request at evoting@cdslindia.com. However, if the person is already registered with CDSL for remote e-voting then the existing user ID and password can be used for casting vote.

(d) Evoting through Electronic Means will not be allowed beyond 5.00 P.M. of 8th September 2023.

(e) Members who have cast their Votes by remote e-voting prior to AGM may also attend the AGM but shall not be allowed to cast their Votes again.

(f) A person whose name is recorded in the Register of the Members or in Register of Beneficial Owners maintained by depositories as on cutoff date only shall be entitled to avail of the facility of remote e-voting.

(g) In case of any grievances connected with facility for voting by electronic means, please refer to Frequently Asked Questions ("FAQs") and e-voting manual available at www.evotingindia.com, under help section or write an email to helpdesk.evoting@cdslindia.com.

Members who have not registered their email addresses and Mobile Numbers, are requested to temporarily get themselves Registered with Company email id. hrishiparkh@shreesponge.com to receive copies of Annual Report for FY 2022-23 along with the Notice of AGM containing the detailed procedures and Instructions for remote e voting.

For & on behalf of the Board of Director
For **Shree Sponge Steel And Casting Limited**
Mr. Vinaykumar Parikh
(Chairman & Managing Director)
DIN : 00258864

Date: 08.08.2023
Place: Vadodara

SCHEDULE I
FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF M.S. V. ALLOYS PRIVATE LIMITED

1. NAME OF CORPORATE PERSON	M.S. V. ALLOYS PRIVATE LIMITED
2. DATE OF INCORPORATION OF CORPORATE PERSON	11/01/2007
3. AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	Registrar of Companies, Ahmedabad
4. CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U27101GJ2007PTC049752
5. ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	8/1, JAVED PARK OPP. PRACHINA SOCIETY, GYASPUR, SARKHEJ ROAD, AHMEDABAD, GUJARAT-382405 INDIA
6. LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	07th August, 2023
7. NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	CS & IP Amrish Gandhi Address: 504, SHIVAJI ABAISE, NR. ANAND NAGAR BUS STAND OPP. SHELL PETROL PUMP, ANAND NAGAR ROAD, SATELLITE, AHMEDABAD-380015. E-mail: amrishgandhi72@gmail.com Phone: 079-40323014 Registration No.: IBSI/PA-002/ IP-NO0670/ 2018-2019/12036
8. LAST DATE FOR SUBMISSION OF CLAIMS	06/09/2023

Notice is hereby given that the M.S. V. ALLOYS PRIVATE LIMITED has commenced voluntary liquidation on 07th August, 2023.
The stakeholders of M.S. V. ALLOYS PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before **06th September, 2023** to the liquidator at the address mentioned against item 7.
The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.

Date : 08th August, 2023
Place : Ahmedabad.

Sd/-
CS & IP Amrish N. Gandhi
Voluntary Liquidator
M.S. V. ALLOYS PRIVATE LIMITED
(Company under voluntary liquidation)

